

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Review Petition No.04 of 2003.

IN

Original Application No.588 of 1994.

Allahabad this the 28th day of April 2003.

Hon'ble Maj Gen KK Srivastava, Member-A.

Hon'ble Mr. A.K. Bhatnagar, Member-J.

Smt.Bela Devi & others.....Applicants.

(By Advocate : Sri Satish Dwivedi)

Versus.

Union of India and others.....Respondents.

(By Advocate : Sri A.Sthalekar)

O_R_D_E_R

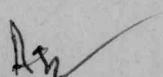
(By Hon'ble Maj Gen KK Srivastava)

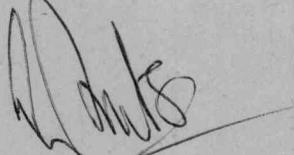
This Review Application has been filed, by Sri Satish Dwivedi, under section 17 of Administrative Tribunals Act 1985 for review of the order dated 25.11.2002 passed in O.A. No.588 of 1994.

2. Sri Satish Dwivedi, learned counsel for the applicant invited our attention to Annexure 2 which is the order of this Tribunal dated 16.01.1996 by which the Tribunal directed the respondents' counsel to keep the service records ready for perusal of the Court if required at the time of hearing. The contention of the learned counsel for the applicants is that while passing the order this Tribunal did not peruse the service record of late Sri Moti Lal for appreciating the controversy.

3. We have heard learned counsel for the applicant and have considered his submissions.

4. We have carefully gone through the records and also the order of this Tribunal dated 25.11.2002 against which the Review has been sought for. On perusal of the order in question, we do not find that there is any error apparent on the face of record. This Tribunal while passing the order dated 25.11.2002 has recorded its finding in paras 4 and 6. The sole ground for the review, ~~is~~ that service record of late Sri Moti Lal was not perused, has no substance. This cannot be a ground for seeking review. Since no ground for review is made out, the Review Application is rejected.


Member-J.


Member-A.

Manish/-